

ITEM NO.801

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 21569/2019

(Arising out of impugned final judgment and order dated 20-06-2019 in CRMSTB No. 1/2019 passed by the High Court Of Judicature At Allahabad)

SUNITA BHATI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 21-06-2019 This petition was mentioned today.

CORAM :

HON'BLE MR. JUSTICE DEEPAK GUPTA
HON'BLE MR. JUSTICE SURYA KANT
(VACATION BENCH)

For Petitioner(s) Mr. Pai Amit, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

List today at the end of the Board.

[CHARANJEET KAUR]
A.R. -CUM-P.S.

[VIDYA NEGI]
COURT MASTER

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SUNITA BHATI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

([TO BE TAKEN UP AT THE END OF THE BOARD TODAY I.E. 21-06-2019.])

Date : 21-06-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DEEPAK GUPTA
HON'BLE MR. JUSTICE SURYA KANT
(VACATION BENCH)

For Petitioner(s)

Mr. Sudhanshu Chaudhari, Adv.
Mr. Pai Amit, AOR
Mr. Rahat Bansal, Adv.
Mr. Love Dishek, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The High Court has rejected this Petition on the ground that there are 45 cases of heinous crime pending against the petitioner.

Since the petitioner is accused in a murder case and is involved in 45 other cases of heinous crime, we are not inclined to grant bail.

The Special Leave Petition is dismissed accordingly.

Pending applications, if any, stand disposed of.

(DEEPAK SINGH)
COURT MASTER (SH)(VIDYA NEGI)
COURT MASTER (NSH)